

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1190
ANSWERED ON:02.08.2010
PROVISION OF SOFTWARE CODES
Ray Shri Rudramadhab

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Department of Telecom (DoT) and the Ministry of Home Affairs are working out a plan to incorporate rules for remote access, software codes and other security standards in league with telecom equipment providers and mobile service providers in the country;
- (b) if so, the details thereof; and
- (c) the manner in which the new clauses are likely to resolve the issues of security concerns revised by intelligence agencies in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

(a) to (c) Yes, Madam. Amendments in the Unified Access Services (UAS)/Cellular Mobile Telephone Services (CMTS)/Basic Services License Agreements and template of agreement between telecom service provider and vendor of equipment/software/services has been issued on 28-07-2010 in consultation with Ministry of Home Affairs, to addresses the security concerns in procurement of equipment from foreign vendors. The Salient Points of Amendments dated 28.07.2010 in the License Agreement are given in Annexure-I. The Salient Points of specified template of the agreement between telecom service provider and the vendor of equipment, products and services are given in Annexure-II